

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.206  
**CP(IB)/258(AHM)2022**

**Proceedings under Section 10 IBC**

**IN THE MATTER OF:**

Byindia Creations Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 23/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Aditya Raval, Adv. a.w Ms. Nitu Chaturvedi, Adv.

For the Respondent : None

**ORDER**

Applicant submitted that during COVID period, they have done no business, however, there are many bills which are of small value issued during this period. Ld. Counsel for the applicant is directed to file returns along with GST. Applicant is also directed to issue one more notice upon Financial Creditor.

List for further consideration on 03.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**